

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 33889/2025

[Arising out of impugned final judgment and order dated 23-09-2024 in ITA No. 613/2023 passed by the High Court of Karnataka at Bengaluru]

THE PR. COMMISSIONER OF INCOME TAX - 3 &amp; ANR. Petitioner(s)

VERSUS

M/S. GMR HIGHWAYS LTD Respondent(s)

IA No. 154906/2025 - CONDONATION OF DELAY IN FILING

Date : 15-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Mr. Raghavendra P Shankar, A.S.G.  
Ms. Madhulika Upadhyay, AOR  
Mr. Karan Lahiri, Adv.  
Mr. Rajeshwari Shankar, Adv.  
Ms. Advitya Awasthi, Adv.  
Mr. Gopi Chand, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

1. Issue notice on delay as well as the Special Leave Petition.
2. Tag with Civil Appeal No.1509/2021 etc.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS(POOJA SHARMA)  
COURT MASTER (NSH)